

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.2/MP/2026

Subject : Petition under Regulation 15(1)(d) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, read with Regulation 99 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for approval and recovery of CTUIL expenses for FY 2024-25.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri V C Sekhar, PGCIL
Shri Prashant Kumar, PGCIL
Ms. Divya Goyal, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking approval for recovery of CTUIL expenses for FY 2024-25 as additional Operational & Maintenance Expenses (O&M Expenses) under Regulation 99 of the Tariff Regulations, 2024. The total expenses incurred by the Petitioner on behalf of CTUIL for FY 2024-25 were Rs. 44.82 crore, and the applicable Interest on Working Capital thereon works out to Rs. 1.93 crore. The representative further submitted that both the Petitioner and CTUIL have also filed information called for *vide* Record of Proceedings dated 3.2.2026, and the matter may, accordingly, be reserved for order.

2. After hearing the representative of the Petitioner, the Commission directed the Respondent/CTUIL to submit the following information, on an affidavit, with a copy to the Petitioner, within three weeks:

- (a) Number of PGCIL employee worked for CTUIL in FY 2024-25, whose expenses are claimed under the instant Petition.
- (b) Certain expenses, such as Rs. 39.62 crore are booked as CTUIL expenses and Rs. 44.82 crore are claimed by PGCIL under the instant Petition as expense due

to CTUIL. Clarify the accounting principle in this regard, where the reasons for such segregation are documented.

- (c) Whether the salary and related costs claimed under the instant Petition have been taken as a liability to the CTUIL's accounts. If not taken, the reasons for the same along with the relevant supporting documents.
 - (d) The reasons for not accounting for the entire expenditure, including expenditure incurred by PGCIL, by CTUIL in accordance with the matching principle of accounting (with reference to total income), resulting in the computation of higher profit and the consequent payment of higher dividend.
 - (e) Whether there were any 'retained earnings' from FY 2023-24, which were available with CTUIL to finance its expenses.
3. The Petition will be listed for hearing on **16.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)